

ITEM NO.28

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
4871/2017

(Arising out of impugned final judgment and order dated 04/10/2016
in CMWP No. 31345/2016 passed by the High Court Of Judicature at
Allahabad)

NANAK CHAND

Petitioner(s)

VERSUS

STATE OF U.P AND ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 10/03/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Hara Prasad Sahu, Adv.

Mr. Shiv Kant Mishra, Adv.

Mr. Kamlesh Kumar Mishra, Adv.

Mr. Sanjeev Kumar, Adv.

Mr. M. P. Siddiqui, Adv.

Mr. F. I. Choudhury, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

The parties shall maintain status quo with regard to
possession, as on today, until further orders.

Tag with SLP (C) No. 31992 of 2016.

(Jayant Kumar Arora)

Court Master (Renu Diwan)

Assistant Registrar